

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1353/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES: Fourth Dimension Solution Limited
V/s.
Ricoh India Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
37	Z Anshyaanipra } A. Agrawal } S. Ranchari } H. Chawla } M. Dogra } P.N. Mehta } P.N. Mehta } P.N. Mehta }	counsel Partners Atlas Law Partners Partner PNM Legal	<u>P.N. Mehta</u>

MR. DINYAR MADON, SR. ADV.
MS. RITU BHALLA, ADV.
MS. MEGHNA RAJADHYAKSHA, Adv.
MR. YAJUR MITTAL, Adv.
MR. PULKITESH TIWARI, Adv.

FOR RESPONDENT
Yajur Mittal

contd..supg 2

ORDER

CP No.1353/ I&BP/NCLT/MB/MAH/2017

On the submission made by the Corporate Debtor Counsel saying this Petition is not maintainable, the Petitioner Counsel has stated that he has not argued any of the points on the maintainability or on any other aspect, therefore, we hereby hold that no occasion has arisen to the Petitioner to deal with the maintainability point because the Petitioner has withdrawn this Company Petition with liberty to proceed in accordance with the law.

Sd/ -

V. NALLASENAPATHY
Member (Technical)

Sd/ -

B.S.V. PRAKASH KUMAR
Member (Judicial)